

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

CIVIL APPEAL

D.NO.8500/2009  
(For Prel. Hearing)

AIR INDIA LTD.

Appellant (s)

VERSUS

AJAY KAILA & ORS.

Respondent(s)

(With appln(s) for condonation of delay in filing appeal, exemption from filing c/c of the impugned orders, stay and office report)

Date: 02/04/2009 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.N. AGRAWAL  
HON'BLE MR. JUSTICE G.S. SINGHVI

For Appellant(s) Mr. Mukul Rohtagi, Sr. Adv.

Mr. Vivek Kishore, Adv.  
Ms. Sangeeta Bharti, Adv.  
Mr. Rajat Khattri, Adv.

Mr. Subramonium Prasad, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
ORDER

Exemption allowed.

Issue notice on the applications for condonation of delay as also on the civil appeals.

Until further orders, operation of the impugned orders shall remain stayed.

[ Alka Dudeja ]                      [ Savita Sainani ]  
Court Master                      Court Master